

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00829/2018

Chandigarh, this the 16th day of January, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Sunil Dutt S/o Shri Lalit Parshad, Senior Scale Stenographer (Group B) State Consumer Disputes Redressal Commission, U.T. Chandigarh, Plot No. 5 -B, Sector 19-B, Madhya Marg, Chandigarh, R/o H. NO.1630, Sector 23-B, Chandigarh-170022.

....Applicant

(Present: Mr. J.R. Syal, Advocate)

Versus

1. Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Union Territory, Chandigarh through Home Secretary-cum-Secretary Personnel, Chandigarh Administration Secretariat, Sector 9-D, Deluxe Building, Chandigarh – 160009.
3. Secretary, Food & Supplies and Consumer Affairs and Legal Metrology, Chandigarh Administration Secretariat, Sector 9-D, Deluxe Building, Chandigarh – 160009.
4. Secretary, House Allotment Committee, U.T. Chandigarh, 2nd floor, Govt. Press Building, Sector 18, Chandigarh – 160017.

.....Respondents

5. The President, State Consumer Disputes Redressal Commission, U.T. Chandigarh, Plot No. 5-B, Sector 19-B, Madhya Marg, Chandigarh – 160019.

.....Proforma Respondent

(Present: Mr. Aseem Rai, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents has produced a copy of order dated 11.12.2018 whereby they accepted the prayer of the applicant and the classification of posts is made effective from 01.01.2006 instead of immediate effect. The same is taken on record. He prays that in view of the above, the OA has become infructuous and may be disposed of as such.

2. Learned counsel for the applicant, however, submits that his prayer at para 8(v) of the O.A., to fix the seniority as per the criteria for classification w.e.f. 01.01.2006, still stands. Learned counsel for the respondents submitted that since the request of classification has been accepted, the consequential action like fixation of seniority will follow in accordance with law.

3. In view of the above, the O.A. has been rendered infructuous and is disposed of accordingly. We expect that the respondents will carry out the needful exercise in pursuance of the acceptance of classification w.e.f. 01.01.2006 expeditiously. No costs.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 16.01.2019

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